

IN THE HIGH COURT OF JHARKHAND AT RANCHI**W.P.(S) No. 979 of 2020**

Ram Ishwar Sharma, son of late Rajnandan Sharma, resident of Vishunpur
Gomoh, P.O. and P.S. Gomoh, District-Dhanbad

..... Petitioner

Versus

1. The Jh-Mineal Area Development Authority, through its Managing Director,
Dhanbad

2. The Managing Director, Jh-Mineral Area Development Authority, Dhanbad

3. The Secretary, Jh-Mineral Area Development Authority, Dhanbad

4. Account Officer, Jh-Mineral Area Development Authority, Dhanbad

..... Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Someshwar Roy, Advocate

For the Respondent-JMADA : Mr. Santosh Kr. Jha, A.C. to Mr. Mahavir Pd.
Sinha.

04/Dated: 25/06/2020

1. Mr. Someshwar Roy, learned counsel for the petitioner submits that he has already deposited court fee on 24.06.2020

2. Heard, Mr. Someshwar Roy, learned counsel for the petitioner and Mr. Santosh Kumar Jha, learned counsel for the respondent-JMADA.

3. This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

4. Petitioner has preferred this writ petition for direction upon the respondents to pay retiral dues such as provident fund with contributory benefits, gratuity, leave encashment, group insurance, difference of dearness allowances, benefits of 6th Pay Revision w.e.f. 01.01.2006 and benefit of A.C.P.

5. Mr. Someshwar Roy, learned counsel for the petitioner submits that the petitioner was appointed by MADA on 23.02.1981 on the post of Disinfectant, Gomoh, Circle and he continuously worked for 38 years. The petitioner retired on 30.11.2019. He further submits that the petitioner filed representation for release of

retiral dues but the same has not been released as yet.

6. Mr. Santosh Kumar Jha, learned counsel for the respondent-MADA submits that if the petitioner files fresh representation before the respondent no. 2, the respondent no. 2 shall consider the representation of the petitioner and pass appropriate order under the scheme made by MADA for release of retiral dues.

7. In view of above facts and considering the submission of the learned counsel for the parties, the petitioner is directed to approach the respondent no. 2 and file fresh representation along with all the credentials on which the petitioner is relying within a period of three weeks from today. If such representation is filed within the aforesaid period, the respondent no. 2 shall consider the representation of the petitioner and pass an appropriate order for release of admitted dues in view of scheme framed by MADA within a period of eight weeks thereafter.

8. With the aforesaid observation and direction, the writ petition is disposed of.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/